
Ram Swaroop and Others Etc. Etc. - Appellant @HASH State of U.P. and Others

Civil Appeal No. 11774-11787 of 2016 (@ Special Leave Petition (C) Nos. 24738-24751 of 2016).

Court: SUPREME COURT OF INDIA

Date of Decision: Dec. 5, 2016

Citation: (2017) 1 Scale 425 : (2017) 2 SCC 413

Hon'ble Judges: Kurian Joseph and Rohinton Fali Nariman, JJ.

Bench: Division Bench

Advocate: Rishi Malhotra, Advocates, for the Appellants; Vinay Garg, Aviral Saxena, Ms. Deepam Garg, Ravindra Kumar, Advocates, for the Respondents

Final Decision: Allowed

Judgement

Kurian, J. - Leave granted.

2. Heard the learned counsel on both sides.

3. At paragraph 105 of the impugned Judgment, the High Court has rendered the following findings :-

.....as a matter of fact, question of awarding compensation, in respect of land acquired under same acquisition notifications, which were subject

matter of several other LARs and came to be decided by another Court determining market value of Rs. 65/- per sq. yard, has attained finality

after dismissal of those appeals by this Court as well as Supreme Court.....

4. In view of such categorical finding, we do not find any justification for the High Court to remand the matter to the Reference Court for fresh

consideration. Accordingly, the appeals are allowed.

5. The market value is fixed at Rs. 65/- per sq. yard. Beside the market value, the appellants shall also be entitled to all the statutory benefits.

6. No costs.